## <sup>1</sup>THE PUNJAB LEGISLATORS (MODIFICATION OF ALLOWANCES AND OTHER AMENITIES) ACT, 1978.

## Punjab Act No. 25 of 1978

[Received the assent of the Governor of Punjab on the 26th September, 1978, and was first published for general information in the Punjab Government Gazette (Extraordinary), Legislative Supplement, dated the 27th September, 1978.]

An Act to amend the laws relating to the grant of allowances and other anenities to the Ministers, Speaker, Deputy Ministers, Deputy Speaker, Chief Parliamentary Secretary, Parliamentary Secretaries and other members of the State Legislature.

BE it enacted by the Legislature of the State of Punjab in the Twenty-ninth Year of the Republic of India as follows:—

- 1. This Act may be called the Punjab Legislators (Modification of Short title Allowances and Other Amenities) Act, 1978.
- 2. In the Punjab Legislative Assembly Speaker's and Deputy Speaker's Amendment of the Punjab Legis-
  - (a) in sub-section (1) of section 3-A, the words "if such facility is lative Assembly available at such place at normal rates and without incurring Deputy Speaker's any additional cost" shall be omitted and in the proviso, for Salaries Act, 1937. the words "fifty rupees", the words "three hundred rupees" shall be substituted;
  - (b) after section 3-A, the following section shall be inserted, namely:—
    - "3-B. The Free transit by railway. Speaker and the Deputy Speaker shall each be provided with two free non-transferable first-class passes, valid during the term of their office, which shall entitle each as well as his spouse or any other person accompanying him to look after and assist him to travel at any time by any railway in India, provided the aggregate distance so travelled in any financial year on the passes provided to each does not exceed twenty thousand kilometres:

Provided that if the journey is performed by an air-conditioned railway coach or by air he shall be paid an amount equivalent to one first-class fare for such journey and if he is accompanied by his spouse or any other person to look after and assist him, he shall be paid an amount equivalent to two first-class fares for such journey.".

3. In the Punjab Legislative Assembly (Allowances of Members) Act, Amendment of the 1942,—
Punjab Legislative Assembly (Allowances of Members) Act, Amendment of the Punjab Legislative Assembly (Allowances of Members)

(a) in section 3-A, for the words "two hundred twenty five rupees", ances of Mem the words "three hundred rupees" shall be substituted;

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<sup>&</sup>lt;sup>1</sup>For Statement of Objects and Reasons, See Punjab Government Gazette (Extraordinary), 1973, page 1490.

- (b) in the proviso to sub-section (2) of section 4-A, for the words "one hundred rupees", the words "three hundred rupees" small be substituted;
- (c) for clause (a) of sub-section (1) of section 4-B, the following clause shall be substituted, namely:—
  - "(a) two free non-transferable first-class passes which shall entitle him and his spouse or any other person accompanying him to look after and assist him to travel at any time by any railway in India, provided the aggregate distance so travelled in any financial year on these passes does not exceed twenty thousand kilometres:
- Provided that if the journey is performed by an air-conditioned railway coach or by air he shall be paid an amount equivalent to one first-class fare for each such journey and if he is accompanied by his spouse or any other person to look after and assist him, he shall be paid an amount equivalent to two first-class fares for such journey; and ".

Amendment of the East Punjab Ministers' Salaries Act, 1947.

- 4. In the East Punjab Ministers' Salaries Act, 1947,—
  - (a) in sub-section (4) of section 2, the words "if such facility is available at such place at normal rates and without incurring any additional cost" shall be omitted and in the proviso, for the words "fifty rupees", the words "three hundred rupees" shall be substituted;
  - (b) after section 2-B, the following section shall be inserted, namely:—
    - "2-BB. Each Minister shall be provided with two free non-transferable first class passes, valid during the term of his Free transit office, which shall entitle him and his spouse or by railway. any other person accompanying him to look after and assist him to travel at any time by any railway in India, provided the aggregate distance so travelled in any financial year on these passes does not exceed twenty thousand kilometres:
      - Provided that if the journey is performed by an air-conditioned railway coach or by air he shall be paid an amount equivalent to one first class fare for such journey and if he is accompanied by his spouse or any other person to look after and assist him, he shall be paid an amount equivalent to two first-class fares for such journey.".
  - 5. In the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956,—
- Amendment of the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956,
- (a) in sub-section (1) of section 5-A, the words "if such facility is available at such place at normal rates and without incurring any additional cost" shall be omitted and in the proviso, for the words "fifty rupees", the words "three hundred rupees" shall be substituted;

- (b) after section 5-A, the following section shall be inserted, namely:—
  - "5-B. Each Deputy Minister shall be provided with two free non-transferable first class passes valid during the term of his office which shall entitle him and his spouse or any other person accompanying him to look after and assist him to travel at any time by any railway in India, provided the aggregate distance so travelled in any financial year on these passes does not exceed twenty thousand kilometres:
  - Provided that if the journey is performed by an air-conditioned railway coach or by air he shall be paid an amount equivalent to one first-class fare for such journey and if he is accompanied by his spouse or any other person to look after and assist him, he shall be paid an amount equivalent to two first-class fares for such journey.".